

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-671/ND/2020

IN THE MATTER OF:
Mr. Saurav Keshan

...PETITIONER

Vs.

M/s. Katalist Viewpaper Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 15.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Mohit Gulati, CS
For the Respondent/ Corporate-debtor :Mr. Shantanu Chaturvedi,
Advocate

ORDER

Arguments advanced by counsel for the operational creditor as well as counsel for the corporate debtor. Order in this matter is reserved. A week's days time has been granted for filing written arguments not exceeding 3 pages along with the legal decisions which the party would like to place reliance.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)